Utilisation of CSR funds for welfare of SCs/STs

Question

1397. Shri Ambeth Rajan:

Will the Minister of Corporate Affairs be pleased to state:

(a) the details of the funds utilized under Corporate Social Responsibility (CSR) for the welfare of the SCs/STs; and

(b) if no such activities are undertaken from this fund, the reasons therefor?

Answer

The Minister of State in the (Smt. Nirmala Sitharaman)
Ministry of Corporate Affairs

(a) and (b): The provisions of Corporate Social Responsibility under Section 135 of the Companies Act, 2013 and Rules made thereunder have come into force only recently, i.e., 01.04.2014. Details about the funds utilized by the companies under CSR would be available to Ministry of Corporate Affairs only after the mandatory disclosures of CSR expenditure are made by companies, which would be due within six months after completion of financial year 2014-15, i.e. after September 2015.

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